

(2000) 11 SC CK 0058

In the Supreme Court Of India

Case No : Writ Petition (C) No. 888 of 1996

Almitra H. Patel and Another

APPELLANT

Vs

U.O.I. and Others

RESPONDENT

Date of Decision : 09-11-2000

Acts Referred:

Citation : (2000) AIRSCW 1726 : (2004) 4 SCALE 173 : (2003) 4 SCALE 369 : (2002) 2 SCALE 73 : (2001) 8 SCALE 519 : (2001) 6 SCALE 398 : (2000) 7 SCALE 441 : (2000) 1 SCALE 261

Hon'ble Judges : Doraiswamy Raj, J;Brijesh Kumar, J;B. N. Kirpal, J

Bench : Full Bench

Judgement

1. Mr. Gopal Jain states that he will circulate in relation to Calcutta, Bombay and Chennai, in the first instance, the suggestion amongst the counsel for appropriate orders to be passed taking into consideration the affidavits already on record. This will be done within a week. A response of the learned Counsel representing the said Metropolitan Cities as well as the Municipal Authorities be made within three weeks thereafter. To come up on 7.12.2000 for consideration of appropriate orders to be passed.